MR. CHAIRMAN: The Krishna River Management Board to be kept in Vijayawada and not to shift to Visakhapatnam, that is your point. That is all. You are quoting all the Government Orders. Next is Shri Bikash Ranjan.

## Alleged violation of basic human rights of persons with disabilities

SHRI BIKASH RANJAN (West Bengal): Sir, this matter relates to the Right of Persons with Disabilities Act,2016. This Act was enacted pursuant to a commitment to the international covenant. Now, there are nine institutes. The Government is proposing to reduce them to four clusters. If that is done, ultimately, the benefit which was sought to be given to these disabled persons would really be frustrated.

Therefore, I would be appealing to the Government not to consider the question of reducing the institutes, and, on the contrary, to spread it, decentralise it, so that the benefits are really given and reach to these poor disabled persons for their skill development, education and health. This is my appeal to the Government.

DR. SASMIT PATRA: Sir, I associate myself with the matter raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH: Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN: Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR: Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the matter raised by the hon. Member.

श्री विशम्भर प्रसाद निषादः महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ। MR. CHAIRMAN: Thank you, Bikash Ranjan*ji*. I hope the Minister will take note of it. जो centres for disabled persons हैं, वे 9 हैं, आप उनको 4 करने के लिए सोच रहे हैं, वे ऐसा बता रहे हैं। आप इसे देख लीजिएगा। श्री एम.वी. श्रेयम्स कुमार।

## Traffic problems and delayed development works at Kozhikode Airport

SHRI M.V. SHREYAMS KUMAR (Kerala): Sir, I would like to bring the attention of the Government regarding the neglect of Kozhikode airport by the authorities. They need to utilize its full capacity by increasing the traffic and expediting the development works planned there. Kozhikode airport had been one of the highest earning airports with revenue of about Rs.160 crores per year. Now, it is just above Rs.70 crores. Hajj Embarkation Point has been shifted to Cochin which is affecting about 15,000 Hajj pilgrims from Malabar. The international flights have been decreased to half. It happened after the crash of Air India on 7<sup>th</sup> August, 2020. Authorities are waiting for the release of the report of the Inquiry Committee constituted by the DGCA, to restart the operation of wide bodied aircrafts.

The preliminary report was supposed to be submitted within one month. But even after six months, it has not been submitted. Moreover, they ask for an extension of two more months. Most of the Gulf workers from Malabar who are foreign exchange earners for the country, are dependent on Kozhikode airport for many years.

Many development works including extension of runway, new parking area, apron and approach roads, etc., have been pending.

I request that the inquiry of the air crash be expedited and the report be released, and the wide bodied aircrafts may be allowed so that big airlines start operation in Kozhikode.

DR. SASMIT PATRA: Sir, I associate myself with the matter raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH: Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN: Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.